

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

OA 558/99

New Delhi this the 20th day of December, 2000

Hon'ble Shri S.R. Adige, Vice Chairman(A)
Hon'ble Dr.A.Vedavalli, Member(J)

Sh.Narender Singh
S/O Sh.Ratti Ram
R/O H.No.10, Gaurav Nagar,
Kirari,
Delhi.

.. Applicant

(By Advocate Shri Deepak Dahiya
proxy counsel for Sh.Arun Bhardwaj)

Versus

1. Govt.of NCT of Delhi
through Chief Secretary,
5, Sham Nath Marg, Delhi.
2. Deputy Commissioner(North),
Govt.of NCT of Delhi, Tis Hazari,
Delhi-54
3. Secretary(Revenue),
Govt.of NCT of Delhi, 5, Sham Nath Marg,
Delhi-54
4. Sub Divisional Magistrate,
Kotwali, Room No.156,
Tis Hazari Courts, Delhi-54.

.. Respondents

(By Advocate Sh. Vijay Pandita)

O R D E R (ORAL)

Hon'ble Shri S.R. Adige, Vice Chairman(A)

Applicant seeks a direction to respondents to appoint
him as Driver(LMV) from the date 5 others have been appointed.

2. Shri Pandita has invited our attention to the relevant

Recruitment Rules for the post of Driver(LMV) (Annexure R 1).

As per these Rules, the aforesaid post is to be filled by
promotion, failing which by direct recruitment. For promotion,
class IV employees having driving licence of L MV in the office
in which the vacancies arise, are eligible.

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3. Subject to availability of vacancies, if and when
applicant makes an application for appointment to the post
of Driver(LMV), respondents should examine his claim for
appointment in the light of the relevant rules and instructions
under intimation to him, by means of a speaking and reasoned
order.

4. OA stands disposed of as above. No costs.

A. Vedavalli
(Dr. A. Vedavalli)

Member (J)

S.R. Adige
(S.R. Adige)
Vice Chairman(A)

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